

ITEM NO.6

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5900/2012

(Arising out of impugned final judgment and order dated 22-05-2012 in CRLA No. 3000/2003 passed by the High Court Of Judicature At Allahabad)

VINAY KUMAR JAIN

PETITIONER(S)

VERSUS

SENIOR COOPERATIVE OFFICER AVAS VIKAS & ANR.

RESPONDENT(S)

(IA No. 57948/2014 - App. for exempt. from filing O/T, IA No. 13947/2016 - App. for permission to file supply Counter Aff., IA No. 13948/2016 - EXEMPTION FROM FILING O.T., IA No. 17668/2012 - PERMISSION TO FILE ANNEXURES, IA No. 16682/2012 - STAY APPLICATION)

WITH

SLP(Cr1) No. 6271/2012 (II)
(IA No. 17700/2012 - STAY APPLICATION)

SLP(Cr1) No. 7059/2012 (II)
(IA No. 20185/2012 - STAY APPLICATION)

SLP(Cr1) No. 407/2013 (II)
(IA No. 15680/2013 - App. for impleadment, IA No. 27973/2012 - CONDONATION OF DELAY IN FILING, IA No. 896/2013 - EXEMPTION FROM FILING O.T., IA No. 15681/2013 - EXEMPTION FROM FILING O.T. IA No. 895/2013 - STAY APPLICATION)

Date : 23-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Ms. Purnima Bhat, AOR

Mr. E. C. Agrawala, AOR

For Respondent(s) Ms. Anu Gupta, AOR

Mr. Mohd. Parvez Dabas, Adv.
Mr. Aqib Baig, Adv.
M/S. Shakil Ahmad Syed, AOR

Mr. Ankit Goel, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

In view of the letter circulated by the learned Counsel for the respondent no.1 seeking adjournment to bring on record the legal representative of the Samiti (Society), **list on 31.03.2022.**

**(POOJA SHARMA)
COURT MASTER (SH)**

**(BEENA JOLLY)
COURT MASTER (NSH)**